

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PACER SECURE SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor PACER SECURE SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 05.12.2011
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74920DL2011PTC228319
5.	Address of the registered office and principal office (if any) of corporate debtor Plot No. 62, Block C, Dwarka Vihar Kakrola- Najafgarh Road, Behind Delhi Jal Board Najafgarh, Delhi -110043
6.	Insolvency commencement date in respect of corporate debtor 02.04.2024
7.	Estimated date of closure of insolvency resolution process 29.09.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional RAJESH GUPTA IBBI/IPA-002/IP-N01169/2021-2022/13948
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: C-10, LGF, Lajpat Nagar-III, New Delhi - 110024 Email: rguptafcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: C-10, LGF, Lajpat Nagar-III, New Delhi - 110024 Email: cirp.pacersecure@gmail.com
11.	Last date for submission of claims 16.04.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) The Relevant Forms can be obtained from the website of IBBI. https://ibbi.gov.in/home/downloads (b) N.A.

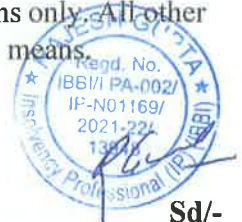


Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Pacer Secure Services Private Limited** on 02.04.2024.

The creditors of **Pacer Secure Services Private Limited**, are hereby called upon to submit their claims with proof on or before 16.04.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Rajesh Gupta

Interim Resolution Professional in the matter of

M/s Pacer Secure Services Private Limited

IBBI Registration No: IBBI/PA-002/IP-N01169/2021-22/13948

Email Id: cirp.pacersecure@gmail.com, rguptafcs@gmail.com

AFA Valid Upto: 08.11.2024

Date: 03.04.2024

Place: New Delhi